



PLATINUM JUBILEE CELEBRATIONS OF IIT KHARAGPUR

8th Research Colloquium & Annual Research Scholars' Day 2026

THEME

Navigating the Wild: Law, Technology and the Architecture of Accountability

30 – 31 October 2026

CALL FOR ABSTRACTS · KEY DATES

Submissions open 25 September 2026

Last date for submission 15 October 2026

Acceptance communicated within 48 hours

Last date for registration 28 October 2026

ORGANISED BY

Rajiv Gandhi School of Intellectual Property Law (RGSOIPL)
Indian Institute of Technology Kharagpur

QUERIES

colloquiumrgsoipl@gmail.com

Institution Platform: India's first IIT and the law school it founded to bring legal scholarship to the frontier of technology.



IIT Kharagpur

ESTABLISHED 1951 · INSTITUTE OF EMINENCE

Established in 1951, IIT Kharagpur is the first Indian Institute of Technology and a pioneer of technical education and research in India. With 19 academic departments, 13 schools of excellence, eight multidisciplinary centres and over 25 central R&D units, it fosters a vibrant ecosystem for innovation and interdisciplinary inquiry.

Recognised as an Institute of Eminence in 2019, IIT Kharagpur was the first IIT to bring non-engineering disciplines such as law and management into its academic framework — a commitment to holistic, socially impactful education.

Yogah Karmasu Kauśalam — Excellence in Action is Yoga



RGSOIPL

ESTABLISHED 2006 · FIRST LAW SCHOOL IN AN IIT

Established in 2006, the Rajiv Gandhi School of Intellectual Property Law is India's first law school within a premier technology institute, envisioned to bridge law and technology. It ranks first in Legal Research among law institutions nationwide (NIRF 2024).

The School offers a three-year LL.B. (Hons.), a two-year LL.M. in Intellectual Property, International and Criminal Law, a Ph.D. programme and a Master's in Public Policy and Governance. Its scholars publish with Oxford, Cambridge, Wiley, Springer, SAGE, Taylor & Francis and Brill.

LL.B. (Hons.)

LL.M.

Ph.D.

MPPG

India's first law school inside a premier technology institute — where legal scholarship meets engineering rigour.



1951

India's first IIT

2006

RGSOIPL established

251–300

QS World University Rankings
by Subject (Law)

SCHOLARSHIP PUBLISHED WITH

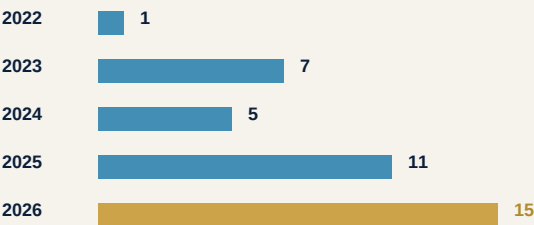
Oxford University Press · Cambridge University Press · Wiley · Springer · SAGE · Taylor & Francis · Brill

Research at a Glance

The School's doctoral cohort publishes in leading international journals and presents its work at conferences worldwide — a snapshot drawn from the Doctoral Research Compendium 2026.

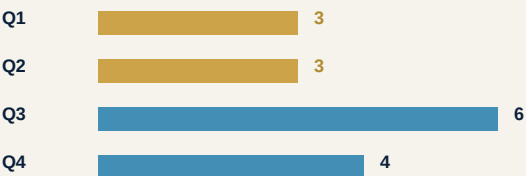


PUBLICATIONS BY YEAR



2026 figures to September

SCOPUS-INDEXED JOURNALS · SJR QUARTILE



6 / 16 of the Scopus-indexed journals in which the cohort has published sit in the top two SJR quartiles (Q1–Q2).

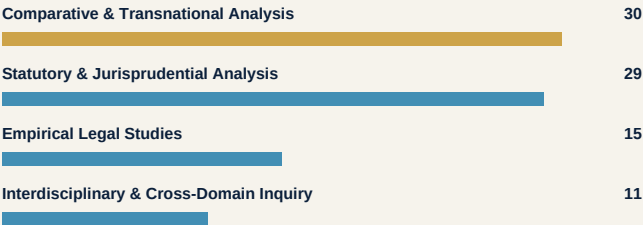
WHERE THE SCHOLARS PUBLISH · SELECTED SCOPUS-INDEXED JOURNALS



CONFERENCE ENGAGEMENT · 2023–2026



RESEARCH METHODOLOGY · SCHOLARS PER APPROACH



35 scholars work across two or more methodological approaches; 29 draw on empirical, qualitative or field-based inquiry alongside close analysis of legal sources.

Source: Doctoral Research Compendium 2026, RGSOIPL & CoEPPLG, IIT Kharagpur — publication and conference lists submitted by the scholars (August 2026); SJR values and quartiles from the SCImago Journal Rank 2025 release.

The Theme

Navigating the Wild: Law, Technology and the Architecture of Accountability

“Who should be accountable in a technology-driven, fast-changing and dynamic environment — and through what legal mechanism?”



The theme names a foundational abrasion of our time: technologies that are largely autonomous and opaque are being asked to function within legal bounds designed for a slower world.

FIVE FRONTIERS OF THE WILD

01

Artificial Intelligence

Far-reaching decisions without any real culpability for misfeasance.

02

Algorithmic Systems

Shape access to credit, employment and speech while invisible to those affected.

03

Decentralised Platforms

Relocate value across borders, outside the reach of any single jurisdiction.

04

Synthetic Biology

Reconfigures life at the molecular level — property, liability and biosafety.

05

Semiconductors

The chip race provokes complex dialogue on markets, environment and development.

Objectives

- 01 Provide research scholars a platform to present and validate ongoing research in a peer-reviewed environment.
- 02 Bring together leading scholars, practitioners and policymakers to advance interdisciplinary discourse on accountability at the law–technology interface.
- 03 Encourage rigorous, publishable research outputs on contemporary law and technology questions.
- 04 Reinforce the national and international visibility of IIT Kharagpur and RGSOIPL while celebrating the Institute's Platinum Jubilee.

THE REGULATORY MOMENT

The Colloquium is precisely responsive to the global regulatory moment:

- EU AI Act
- India's Digital Personal Data Protection Act 2023
- SEBI's algorithmic trading rules
- WIPO Conversation on IP and AI

It draws on RGSOIPL's distinctive tech-law identity to bring scholarly presentations, practitioner insight and policy debate onto one platform.

Sub-Themes

6

INDICATIVE
SUB-THEMES

Extended Abstracts are invited on the central theme and on the following indicative sub-themes, each branching from the architecture of accountability:

01

Algorithmic Liability & Technological Accountability

AI liability, automated decision-making in public administration, the adequacy of existing tort frameworks, explainability as a legal obligation and algorithmic bias in adjudication.

AI liability

Automated decisions

Tort law

02

Data, Privacy & Surveillance Architectures

Personal data protection under the DPDP Act 2023 and the GDPR, data fiduciary obligations, consent architecture in platform economies, state surveillance and the outer limits of AI in national security.

DPDP Act 2023

GDPR

Surveillance

03

The Regulatory Frontier: AI, Platforms & the Law

The EU AI Act, India's emerging AI policy framework and sector-specific regulation — SEBI on algorithmic trading, IRDAI on InsurTech and RBI on FinTech.

EU AI Act

SEBI · IRDAI · RBI

India AI policy

04

Intellectual Property in the Age of Generative AI

Ownership of AI-generated output, training data as fair use or infringement, patent law and AI-assisted invention, and the meaning of inventorship when the creative agent is non-human.

Generative AI

Fair use

Inventorship

05

Emerging Frontiers: Blockchain, Biotech & Beyond

Smart contracts, DAOs and the jurisdictional challenge of blockchain transactions; legal and ethical frameworks for gene editing, synthetic biology, CRISPR and AI-generated genomics.

Blockchain & DAOs

CRISPR

Synthetic biology

06

Chips, Sovereignty & the Courtroom

The legal anatomy of the global semiconductor industry — supply-chain structure, where legal pressure points lie, and what India's semiconductor ambitions mean for its law and regulatory institutions.

Semiconductors

Supply chains

Chip sovereignty

The list is indicative, not exhaustive. Submissions on any allied question within the central theme are welcome.

Programme & Formats

Two days, two occasions — the Annual Research Scholars' Day, followed by the 8th Research Colloquium.

2

DAYS · 30–31
OCT 2026

DAY 1

30 October 2026

Annual Research Scholars' Day

The School's annual platform for research scholars to present work in progress, receive structured feedback and sharpen method before peers and faculty.

DAY 2

31 October 2026

8th Research Colloquium

The thematic day of the Colloquium, bringing scholars, faculty and practitioners together on the central theme and its sub-themes.

Formats

Workshops

The Regulatory Frontier: AI, Platforms & the Law

Regulatory approaches across jurisdictions — the EU AI Act, India's emerging AI policy framework and sector-specific regulation by SEBI, IRDAI and RBI.

Round Table Discussions

Technological Accountability · Data, Privacy & Surveillance

Liability when AI systems cause harm, explainability and algorithmic bias; data protection under the DPDP Act 2023 and the GDPR, consent architecture and state surveillance.

Plenary Sessions

Generative AI & IP · Semiconductor Law · Blockchain, Biotech & Beyond

Who owns AI-generated output, training data and inventorship in the age of generative AI; the legal anatomy of the global chip industry; smart contracts, DAOs, gene editing and synthetic biology.

Paper Presentation Sessions

Poster Presentations

World Café

■ Open to all registered participants.

A session-wise schedule will be shared with registered participants ahead of the event.



Call for Extended Abstracts

Research scholars, faculty and practitioners are invited to submit Extended Abstracts on the central theme or any of the sub-themes. Submissions are accepted only through the Google Form reached by the QR code.

Submission Requirements

LENGTH

500–800 words

incl. citations · title, keywords & cover page excluded

CITATIONS

OSCOLA, latest edition

as footnotes · 10 pt, single-spaced

FILE TYPE

Microsoft Word (.docx)

uploaded through the Google Form only

FORMATTING

Times New Roman 12 pt

1.5 line spacing · justified · 1-inch margins

FRONT MATTER

Title, keywords, sub-theme

up to five keywords, placed at the head of the abstract

COVER PAGE

Separate cover page

name(s), designation, affiliation, email & contact number

AUTHORSHIP

Maximum two authors

per abstract

REVIEW

Blind peer review

the abstract must carry no identifying detail

FILE NAME

Surname_ExtendedAbstract_RC2026.docx

STRUCTURE

The Extended Abstract should ideally have the following sections: Introduction · Literature Review · Data and Methodology · Results and Discussion · Conclusion

EARLY SUBMISSION IS HIGHLY ENCOURAGED

Acceptances are issued on a rolling basis as abstracts are reviewed. Submitting early secures an earlier decision and more time to prepare the presentation.



forms.gle/DuK9VmrTky1RF7pN6

Scan or use the link to open the form

How to Submit

Scan the QR code, complete the Google Form and upload the .docx file. Abstracts sent by email are not considered. Decisions are communicated by email on a rolling basis.

Key Dates

Queries on submissions: colloquiumrgsoipl@gmail.com

SUBMISSIONS OPEN

25 September 2026

Rolling acceptance begins

LAST DATE FOR SUBMISSION

15 October 2026

Google Form closes

ACCEPTANCE NOTIFIED

Within 48 hours

of submission of the abstract

AI POLICY

We allow the use of generative AI and similar technologies for extended abstract submissions only for minor language or formatting improvements (including formatting references).

Authors must not use AI tools for ideation, literature review, argument development, drafting, or citation generation. Any use must be disclosed at the time of submission in the extended abstract draft itself, specifying the tool, version, purpose and how it was used. Violation of this policy may lead to rejection, retraction, or other measures deemed necessary by the organising committee.

Dates, Awards & Certificates

The milestones from the opening of submissions to the Colloquium itself — and what presenters and participants take away.

Important Dates

25
SEP

25 September 2026
 Submissions open · rolling acceptance begins

15
OCT

15 October 2026
 Last date for submission of Extended Abstracts
Acceptance communicated by email within 48 hours

28
OCT

28 October 2026
 Last date for registration

REGISTRATION DEADLINE

30–31
OCT

30–31 October 2026
 8th Research Colloquium & Annual Research Scholars' Day

Early submission is highly encouraged — acceptances are issued on a rolling basis as abstracts are reviewed.

Awards & Publication

ONE PRIZE

Best Paper Award
 Certificate & attractive prize
Adjudged among the papers presented at the Colloquium.

ONE PRIZE

Best Presentation Award
 Certificate & attractive prize
Adjudged among the presentations delivered at the Colloquium.

UNDER CONSIDERATION

Conference Proceedings
 Publication opportunities are being explored with reputed publishers. This is not an assurance of publication; any decision will be communicated separately.

Certificates

FOR PRESENTERS

2 CERTIFICATES

**Certificate of Presentation +
Certificate of Participation**

Participants who present an accepted Extended Abstract receive a separate Certificate of Presentation and a Certificate of Participation.

FOR PARTICIPANTS

1 CERTIFICATE

Certificate of Participation

Registration is open to those who wish to attend without submitting an Extended Abstract. Every registered participant receives a Certificate of Participation.

Participants are encouraged to register for the event even if they do not wish to submit an Extended Abstract.

Registration & Fees

Registration is open to presenters and to participants attending without a submission.
Fees are paid through the Continuing Education Programme (CEP), IIT Kharagpur.

CEPFEE PAYMENT VIA
THE CEP PORTAL,
IIT KHARAGPUR

REGISTRATION FEE

CATEGORY	INDIA	SAARC (OTHER THAN INDIA)	NON-SAARC
Category 1 · Students / Research Scholars	₹ 750	USD 15	USD 50
Category 2 · Faculty / Industry	₹ 1,500	USD 50	USD 100

Fees are exclusive of GST and any other applicable taxes. Exclusions are set out under Terms & Accommodation on the next page.

WHO SHOULD REGISTER

Research Scholars

Students

Faculty

Legal Practitioners

Regulators & Policymakers

Technology Industry

How to Register

28 OCTOBER 2026

LAST DATE FOR REGISTRATION

- 01 Scan the QR code to open the Continuing Education Programme (CEP), IIT Kharagpur page.
- 02 Select the 8th Research Colloquium & Annual Research Scholars' Day 2026 from the list of events and register in the applicable category.
- 03 Follow the registration manual available on the CEP home page, complete the payment and retain the acknowledgement.

erp.iitkgp.ac.in/CEP/courses.htm

Scan or use the link to register

Attending without presenting? You are equally welcome to register — a Certificate of Participation is issued to every registered participant. Registration closes on 28 October 2026.

YOUR REGISTRATION INCLUDES

**Conference kit**

One kit for each registered participant.

**Food & beverages**

As served at the venue during the Colloquium.

**Certificate of Participation**

Presenters also receive a Certificate of Presentation.

Terms & Accommodation

What the registration fee covers, what it does not, and how to arrange a stay on campus for participants.

What the Fee Covers

- ✓ **Conference kit**
One conference kit for each participant.
- ✓ **Food & beverages**
Food and beverages served at the conference.
- ✓ **Certificate of Participation**
Presenters also receive a Certificate of Presentation.

Please Note

- 01 Taxes extra**
Registration fees are exclusive of GST and any other applicable taxes.
- 02 Accommodation not included**
The fee does not include the cost of accommodation.
- 03 Meals at the venue only**
Food and beverages beyond what is served at the Colloquium are not included.
- 04 No travel allowance**
The Institute provides no travel allowance; participants make their own arrangements.
- 05 Payment via CEP**
Fees are paid through the CEP portal, IIT Kharagpur; retain the payment acknowledgement.

STAY ON CAMPUS

Accommodation at IIT Kharagpur

Limited accommodation is available at the IIT Kharagpur Guest House on additional payment. Room tariffs are listed on the Institute's official website.



- 01 Limited rooms**
Availability is limited and subject to Guest House occupancy on the dates of the event.
- 02 Additional payment**
Rooms are charged separately from the registration fee, at the tariff on the official website.
- 03 First come, first served**
Rooms are allocated in the order in which requests reach the Organising Committee.

To request a room, write to the Organising Committee at

colloquiumrgsoipl@gmail.com

Bookings are made through the Organising Committee only and are confirmed on a first come, first served basis.

Once Guest House rooms are fully booked, the Organising Committee can, on request, suggest accommodation options outside the campus. These are suggestions only — booking and all arrangements remain entirely the participant's responsibility.

Organising Committee

The Colloquium is convened under the patronage of the Dean, RGSOIPL, and coordinated by the faculty of the School.

PATRON**Prof. Uday Shankar**

Dean, Rajiv Gandhi School of Intellectual Property Law

Indian Institute of Technology Kharagpur

**CO-ORDINATORS****CO-ORDINATOR****Prof. Arindam Basu**

Assistant Professor

Rajiv Gandhi School of Intellectual Property
Law**CO-ORDINATOR****Prof. Narendran Thiruthy**

Assistant Professor

Rajiv Gandhi School of Intellectual Property
Law**CO-ORDINATOR****Prof. Neeraj Kumar Gupta**

Assistant Professor

Rajiv Gandhi School of Intellectual Property
Law**CONVENED BY****Rajiv Gandhi School of Intellectual Property Law**

Indian Institute of Technology Kharagpur

The Committee is supported by the Research Fellows of RGSOIPL and CoEPPLG.



Get in Touch

For queries on registration, abstracts, accommodation or the programme, the Organising Committee is one message away.



EMAIL

colloquiumrgsoipl@gmail.com**01****+91 81781 04713****02****+91 87073 41346**

Contact numbers are available on working days, 10:30 AM to 6:00 PM.



ORGANISED BY

Rajiv Gandhi School of Intellectual Property Law

Indian Institute of Technology Kharagpur
Kharagpur – 721302, West Bengal, India

PLATINUM JUBILEE GRANT · OR 06

Organised under the Platinum Jubilee Grant Scheme (OR 06) of the Office of the Dean, Outreach, Indian Institute of Technology Kharagpur, in celebration of 75 years of excellence in science, technology, and national service.

We look forward to welcoming you to the 8th Research Colloquium.

30–31 October 2026 · Navigating the Wild: Law, Technology and the Architecture of Accountability